

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).13381/2006

EXECUTIVE ENG., M.P. HOUSING BOARD & ORS

Petitioner(s)

VERSUS

OM PAKASH

Respondent(s)

WITH SLP(C)NO.10020 of 2007

SLP(C) NO. 13339 of 2006

SLP(C) NO. 13341 of 2006

SLP(C) NO. 13375 of 2006

SLP(C) NO. 1386 of 2007

SLP(C) NO. 1439 of 2007

SLP(C) NO. 14499 of 2006

SLP(C) NO. 2942 of 2007

SLP(C) NO. 2944 of 2007

SLP(C) NO. 2947 of 2007

SLP(C) NO. 2949 of 2007

SLP(C) NO. 5846 of 2007

SLP(C) NO. 7366 of 2007

SLP(C) NO. 7367 of 2007

SLP(C) NO. 7370 of 2007

SLP(C) NO. 7371 of 2007

SLP(C) NO. 7372 of 2007

SLP(C) NO. 8310 of 2007

SLP(C) NO. 8312 of 2007

SLP(C) NO. 8313 of 2007

SLP(C) NO. 8314 of 2007

SLP(C) NO. 8315 of 2007

SLP(C) NO. 8316 of 2007

SLP(C) NO. 8317 of 2007

SLP(C) NO. 8333 of 2007

Date: 31/01/2008 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Praveen Chaturvedi, Adv.  
Mr. Ashiesh Kumar, Adv.

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For Respondent(s) Ms. Sadhana Sharma, Adv.  
for Mr. Niraj Sharma, Adv.

Mr. Jagjit Singh Chhabra, Adv.  
Ms. Srikala Gurukrishna Kumar, Adv.

UPON hearing counsel the Court made the following  
ORDER

Ms. Sadhana Sharma, learned Advocate appearing on behalf of Mr. Niraj  
Sharma, Advocate-on-Record for the sole respondents in SLP(C)Nos.8310, 8312,

8315, 8316, 8313 and 10020 of 2007 states that they do not want to file Counter Affidavit.

Respondents in rest of the SLPs may file Counter Affidavit before the next date.

Petitioners in SLP(C)Nos.13341, 13339, 13375 of 2006, 2949, 7370 & 8333 of 2007 have to pay the process fee within two weeks, without fail.

Issue fresh notice upon all the unserved respondents in all the SLPs through Registered Post A.D.

Dasti service, in addition, is allowed.

List the matters on 13th March, 2008.

(S.G.SHAH)  
Registrar